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Central Administrative Tribunal  
Principal Bench

O.A. No. 1435 of 1998

New Delhi, dated this the 14th December, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Gauri Prasad,  
Presently working as  
Superintendent of Police,  
Central Bureau of Investigation,  
New Delhi. . . . . Applicant

(By Advocate: Shri K.P. Dohare)

Versus

1. Union of India through  
the Secretary,  
Dept. of Personnel & Training,  
North Block, New Delhi.
2. Director,  
Central Bureau of Investigation.  
CGO Complex,  
Lodhi Road.  
New Delhi.
3. Union Public Service Commission  
through the Secretary,  
Shahjahan Road.  
New Delhi. . . . . Respondents

(By Advocate: Shri A.K. Bhardwaj)

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Heard both sides.

2. Applicant's counsel Shri Dohare presses  
that this O.A. be disposed of in terms of the  
Tribunal's order dated 5.4.99 in O.A. No. 751/98  
P.D. Meena Vs. Union of India & others. 745/99

3. Respondents' counsel Shri Bhardwaj has no  
objection to the same, subject to its being made  
clear that it will be subject to the appeal pending

*n*  
① Corrected vide  
Court's order  
dated 23-3-2001

against that order dated 5.4.99 in the Delhi High Court vide CWP No. 5590/99.

4. We direct accordingly, and in terms of the Delhi High Court order dated 11.7.2000 in aforesaid CWP further direct that while respondents shall not revert applicant, till the matter is finally disposed of by Delhi High Court, applicant shall also not press for implementation of the directions contained in the Tribunal's order dated 5.4.99 till further orders.

5. The O.A. is disposed of accordingly. No costs.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

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(S.R. Adige)  
Vice Chairman (A)

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